

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CORAM:

Present:

T.C.P No. 13/(MAH)/2015

CA No.

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: Mr. Shadaab Ahmed Shabbir Patel  
V/s.  
M/s. Damsak Estate Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Kunal Dwarkadas.	Advocate	} <i>Dwarkadas</i>
2.	Amit Kakri	Advocate	
for Respondent Nos 2 & 3.			
3.	Sheilendra Singh for Respondent No. 1 & Proposed Respondent No. 4 & Proposed Respondent No. 5		} <i>Shiner..</i>
4.	Pankaj Pandey Adv. for Petitioner		<i>P. Pandey</i> } <i>Retiring</i>

Common Order

TCP No.10/397-398/CLB/MB/MAH/2015

TCP No.11/397-398/CLB/MB/MAH/2015

TCP No.12/397-398/CLB/MB/MAH/2015

TCP No.13/397-398/CLB/MB/MAH/2015

The parties having reported that pleadings are complete in the CAs pending, list these CAs for hearing on 22.2.2017 with a direction to the parties to file their written submissions two days before the next date of hearing over the Company Applications including the CA against the purchaser.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)